

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 6339
ANSWERED ON 02ND APRIL, 2026**

**COMPENSATION FOR LAND ACQUISITION UNDER BHARATMALA
PARIYOJANA**

6339. SHRI KARTI P CHIDAMBARAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the total land required and land acquired for projects under Bharatmala Pariyojana since 2017 as on date, State-wise and project-wise;

(b) the total compensation assessed and disbursed for such land acquisition, State-wise and year-wise;

(c) the number of cases where compensation or rehabilitation and resettlement payments remain pending beyond statutory timelines under the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013; and

(d) whether any review has been conducted on cost escalation in bharatmala projects due to delays in land acquisition and the project-wise extent of such escalation thereof?

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) to (c) The process for land acquisition for National Highway (NH) projects are governed as per NH Act, 1956 and compensation is determined as per provisions of Right to Fair Compensation and

Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, as made applicable by Government. The acquisition of land for National Highway projects is a continuous process and the Competent Authority for Land Acquisition (CALA), notified under Section 3(a) of NH Act, 1956, is responsible for the payment of compensation. Further, there remains a time lag between award and disbursement, due to various reasons including disputes in ownership of the land, discrepancy in revenue records, unwillingness of the beneficiary to receive the disbursement/payment due to disputes on compensation etc. The State wise details of land acquired under Bharatmala Pariyojana during last 05 years by National Highways Authority of India (NHAI) are annexed.

(d) Currently, as per the available data, 85 under construction National Highways (NHs) projects including projects under Bharatmala Pariyojana are delayed by more than three years, attributable to various issues such as, bottlenecks relating to land acquisition, statutory clearances / permissions, utility shifting, encroachment removal, law & order issues, financial crunch affecting implementation capacity of concessionaire / contractor, poor performance of contractor / concessionaire, and Force Majeure events such as Covid-19 pandemic, Change of Law, etc.

The Government has undertaken various initiatives to prevent recurrence of delays and cost escalations. These include streamlining and expediting land acquisition and compensation using “BhoomiRashi” portal integrated with Public Finance Management System (PFMS) and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal, to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge/ Road Under Bridge (ROB/ RUB), and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. Government has also launched a web portal for Railway related clearances with defined timelines for various approvals.

The Government has put in place a strong framework using multiple mechanisms for monitoring project progress and contractor inefficiencies. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects, such as those delayed by more than three years or pending for award/ appointment. Cost escalation is not incurred in all delayed projects. If delay is not attributable to the Contractor, escalation is paid as per contract conditions, which may or may not result in additional cost, depending upon final value of price escalation determined on actual completion of project. If delay is attributable to the Contractor, damages are imposed and there is no additional cost due to delay.

Many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group. As a result of the above, no. of projects delayed by more than 3 years has come down to 85 in February 2026.

The optimal alignment for a new project is approved by an Empowered Committee keeping in view the viability of the project after taking into consideration various factors such as the cost of the land, the time period for acquisition etc.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 6339 ANSWERED ON 02ND APRIL, 2026 ASKED BY SHRI KARTI P CHIDAMBARAM REGARDING 'COMPENSATION FOR LAND ACQUISITION UNDER BHARATMALA PARIYOJANA'.

State Wise Details of Land Acquisition for Project including under Bharatmala Pariyojana by National Highways Authority of India (NHAI) during last 5 years (2021-2026)

S. No.	State	Acquired land during Last 05 Years (Hectare)
1	ANDHRA PRADESH	5033.20
2	ASSAM	674.66
3	BIHAR	5274.88
4	CHHATTISGARH	976.45
5	DADRA & NAGAR HAVELI	2.36
6	DELHI	16.05
7	GUJARAT	2442.12
8	HARYANA	1832.60
9	HIMACHAL PRADESH	510.39
10	JAMMU & KASHMIR	632.37
11	JHARKHAND	4482.28
12	KARNATAKA	6292.26
13	KERALA	781.95
14	MADHYA PRADESH	6634.87
15	MAHARASHTRA	4779.82
16	MEGHALAYA	2.85
17	ODISHA	2602.28
18	PONDICHERRY	8.82
19	PUNJAB	5483.34
20	RAJASTHAN	1799.60
21	TAMIL NADU	1058.58
22	TELANGANA	4796.16
23	UTTAR PRADESH	7098.43
24	UTTARAKHAND	606.86
25	WEST BENGAL	2274.86
	TOTAL	66098.03
